MINISTRY OF CORPORATE AFFAIRS
NOTIFICATION
New Delhi, the 2nd April, 2018

S.O. 1465(E).—In exercise of the powers conferred by sub-section (6) of section 129 of the Companies Act, 2013 (18 of 2013), the Central Government, in the interest of public, hereby makes the following amendments in the notification of the Government of India, Ministry of Corporate Affairs, number S.O. 529(E), dated the 5th February, 2018, namely:—

2. In the said notification, in the opening paragraph, the words “for seven years” shall be omitted.

[F. No. 17/32/2017-CL-V]
K.V.R. MURTY, Jt. Secy.

Note: The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide notification number S.O. 529(E), dated the 5th February, 2018.